

Withdrawal of unviable services by Indian Airlines

5. SHRI J. CHITHARANJAN:
SHRI RAMA MUNI REDDY SIRIGIREDDY:
SHRI GAYA SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Indian Airlines has sought permission from Government to withdraw services from 50 commercially unviable sectors;
- (b) if so, the details in this regard;
- (c) whether it is also a fact that if the proposal is implemented, the Indian Airlines is likely to earn more profits; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YESSO NAIK): (a) No, Sir.

(b) to (d) Do not arise.

Joint venture on metro airports

6. SHRI GAYA SINGH:
SHRI J. CHITHARANJAN:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government are considering a proposal to float a joint venture of Airports Authority of India (AAI) with private corporates for all the metro airports in the country; and
- (b) if so, the details and present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YESSO NAIK): (a) Yes, Sir.

(b) The Government of India on the 12th January, 2000 approved restructuring of the airports of the Airports Authority of India through long-term leasing route as and when found suitable. At the first instance, airports are Delhi, Mumbai, Chennai and Kolkata were taken up for this exercise. Considering certain-advantages of restructuring airports